

100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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MP 229/2000 under page - 102 Al lowed
29/9/00

O.A/T.A No. 295/2000

R.A/C.P No. 22/03

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SECTION OFFICER (Judl.)

Gahita
21/12/17

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH, GUWAHATI, 5. (FORM NO. 4)
ORDER SHEET. (See Rule-42)

APPLICATION NO. 295/2000

Applicant(s) Adv. Abdul Ali.

Respondents(s) Guwahati Adm.

Advocate for Applicant(s) Mr. S. Ali.

Ms. B. Seal

Advocate for Respondent(s) C.GSC

Notes of the Registry	DATE	ORDER OF THE TRIBUNAL
	27.9.00	Present : The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman. List on 29.9.2000 for admission along with M.P.229/2000.
M.P. 229 for Rs 5/- deposited vide IPO/BG Dated 25.7.2000	pg	 Vice-Chairman
Pl. copy of order dated 29/9/2000.	29.9.00	Heard Mr. S. Ali, learned counsel for the applicant. Application is admitted. Issue notice to the respondents by registered post. Returnable by 28.11.00. List on 28.11.00 for further orders.
	mk	 Vice-Chairman
Slips are yet to be received to issue notice by 29/11/2000	28.11.00	Four weeks time granted to file written statement on the prayer of Mr A. Deb Roy, learned Sr.C.G.S.C. List on 2.1.2001 for order.
Notice prepared and sent to D/S for issuing the respondents No. 1 to 3 by Regd A/D. Vide AR No. D/No 2386 to 2388 dtd. 31/10/2000	pg	 Vice-Chairman

(2)

OA 295/2000

① Service report are
still awaited.

2.1.2001

No written statement has so far been filed. Mr. A. Deb Roy, learned Sr.C.G.S.C. is accommodated due to his indisposition.

27/11/2000

Mr. B.S. Basumatary, learned Addl. C.G.S.C. prays for time to file written statement. Prayer allowed.

List on 18.1.01 for written statement and further orders.

② Notice duly served
on R.No. 2 (by hand).

Vice-Chairman

③ No. wfs has been
filed.

mk

18.1. No S.B. adjourned to 24.1.2001.

Mr. B.C. Pathak

24.1.01

On the ^{b6} prayer of Mr. B.C. Pathak, learned Addl. C.G.S.C the case is adjourned to 23.2.2001 for filing of written statement.

List on 23.2.01 for written statement and further orders.

No. written statement has
been filed.

Vice-Chairman

trd.

23/2
23.1.2001

23.2. No S.B. adjourned to 5.3.2001.

Mr. B.C. Pathak
23.2

5.3.01

List on 11.4.01 to enable the respondents to file written statement.

Vice-Chairman

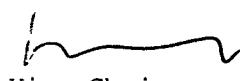
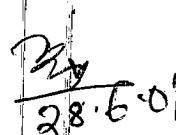
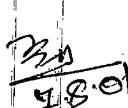
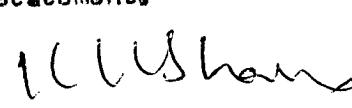
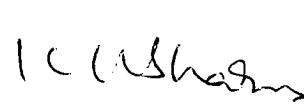
lm

11.4.01

List on 23.5.01 to enable the respondents to file written statement.

Vice-Chairman

lm

Notes of the Registry	Date	Order of the Tribunal
No. written statement has been filed.	23.5.01	List the matter again on 29.6.2001 to enable the respondents to file written statement,  Vice-Chairman
 28.6.01	trd	
No: written statement has been filed.	29.6.2001	Four weeks time allowed to the respondents to file written statement. List for orders on 8.8.01.  By Order A. Roy 28.6.01
No. written statement has been filed.	8.8.2001	Four weeks time allowed to the respondents to file their written statement. List for orders on 12.9.01.  Vice-Chairman
No. written statement has been filed.	12.9.2001	Mr. A. Deb Roy, learned Sr. C.G.S.C for the respondents states that the records filed by the applicant require to be verified before filing of written statement. The applicant claimed to have worked under A.E.(P), Borjhar during 1991 and also stated that the applicant had worked with SDOT, Rangia. Mr. Roy states that only after the verification of the records, the respondents will be in a position to file written statement. for order List on 12.10.2001 to enable the respondents to file written statement.  Member
No. wfs has been filed.	12.10.01	None appears for the applicant. List the case on 28.11.2001 for order.  Member
 27.11.01	bb	

Notes of the Registry	Date	Order of the Tribunal
No. Written statement has been filed.	28.11.01	Written statement has not been filed though time was allowed on a number of occasions. List for hearing on 11.1.2002. In the meanwhile the respondents may file written statement, if any.
	pg	<i>CCUsh</i> Member
No. Written statement has been filed.	11.1.02	List on 20.2.02 for hearing.
	lm	<i>Vice-Chairman</i>
<u>14.3.2002</u> Copy of the Judgment has been sent to the D/Sec for sending the same to the appellants as well as to the respective for the Respondents by handover. The same was done on 18/3/2002.	20.2.2002	Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.
	nk m	<i>Vice-Chairman</i>

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 295 of 2000

20.2.2002
Date of Decision.....

Md. Abdul Ali

Petitioner(s)

Mr. S. Ali and Ms. B. Seal

Advocate for the
Petitioner(s)

Versus-

The Union of India and others

Respondent(s)

Mr. A. Deb Roy, Sr. C.G.S.C.

Advocate for the
Respondent(s)

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble : Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.295 of 2000

Date of decision: This the 20th day of February 2002

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Md Abdul Ali,
Resident of Hangalpara,
P.O. Hangalpara, District- Darrang,
Assam.

.....Applicant

By Advocates Mr S. Ali and Ms B. Seal.

- versus -

1. The Union of India, represented by the
Secretary to the Government of India,
Ministry of Communication,
New Delhi.
2. The Chief General Manager,
Telecommunication,
Guwahati.
3. The Sub-Divisional Officer, Telecommunication,
Rangia, Assam.

.....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....

O R D E R (ORAL)

CHOWDHURY. J. (V.C.)

This is an application for conferment of temporary status. The applicant in this application has stated that he was working as casual labourer under the Sub-Divisional Officer, Telecommunication Department at Rangia since 1992 continuously. By the end of 1995 the applicant was not allowed to continue. The applicant has mentioned the particulars of his service as follows:

" 1991 - 330 days under A.E. Borjhar, Telephone
1992 - 254 days under S.D.O., Telephone, Rangia
1993 - 240 days under S.D.O. Telephone, Rangia and
J.T.O., MTC, Mongaldoi
1994 - 221 days under S.D.O. Telephone, Rangia."

2. The applicant in this application has stated that he moved from pillar to post for conferment of temporary status. Since no substantial steps were taken by the authority he moved this Tribunal by way of the present O.A. for appropriate direction on the respondents. Considering the facts and circumstances of the case the delay in filing the application was condoned in a separate application (M.P.No.229 of 2000).

3. The respondents have not filed any written statement. I have heard Mr S. Ali, learned counsel for the applicant and Mr A. Deb Roy, learned Sr. C.G.S.C. at some length. I am of the view that to adjudicate the case for conferment of temporary status one is to evaluate the matter. In the circumstances I am of the opinion that the ends of justice would be met if a direction is issued to the respondents to consider the case of the applicant for conferment of temporary status in the light of the Scheme if the applicant had rendered 240 days of service in any of the years that he mentioned. The respondents are accordingly directed to consider the case of the applicant and confer the temporary status as per law. The applicant is also directed to file a representation before the Chief General Manager and the Chief General Manager shall cause to get it examined by the competent authority and pass a reasoned order in the light of the Scheme. The respondents shall complete the exercise within four months from the date of receipt of the order.

4. With the above observation the application stands disposed of. No order as to costs.


(D. N. CHOWDHURY)
VICE-CHAIRMAN

केन्द्रीय न्यायालय
Central Administrative Tribunal

614 26 SEP 2000

गुवाहाटी न्यायालय
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GAUHATI
BENCH AT GUWAHATI

O.A. No. 295 /2000.

MD. Abdul Ali Applicant

-Vrs-

Union of India & Ors.... Respondents.

I N D E X

<u>Sl. No.</u>	<u>Particulars</u>	<u>Pages</u>
1	Original application	- 1 to 9
2	<u>Annexure-1</u> Letter dated 8.4.94 issued By the S.D.O. Rangia.	- 10
3.	<u>Annexure-2</u> Letter dt. Nov 1999 submitted by the applicant.	- 11
4	<u>Annexure-3</u> Representation dated 29.8.2000 of the applicant.	- 12
5.	<u>Annexure - 4.</u> Letter dated 27.7.2000 No. ESTC/12/JRT/3.	- 13

Filed by:-

Barkari Seal
Advocate
Advocate.

**CENTRAL ADMINISTRATIVE TRIBUNAL:GAUHATI BENCH
AT GUWAHATI.**

O.A. NO. -295 / 2000.

An application under section 19 of the
Central Administrative Tribunal Act, 1985.

Md. Abdul ~~Malik~~ ... Applicant
-Vrs-
Union of India & Ors Respondents.

1. PARTICULARS OF THE APPLICANT:-

Md. Abdul Ali, S/o Late Umar Ali
Resident of Hangalpara,
P.O. Hangalpara, P.S. Sipajhar,
District - Darrang, Assam.

2. PARTICULARS OF THE RESPONDENTS:-

1. Union of India, represented by its
Secretary to the Govt. of India,
Ministry of Communication, New Delhi.
2. The Chief General Manager, Telecommunication,
Ulubari, Guwahati-7.
3. The Sub-Divisional Officer, Telecommunication,
Rangia, P.O. Rangia, Dist. Kamrup, Assam.

3. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION
HAS BEEN MADE:-

There is no ^{written} order issued to the applicant by the authority but the applicant has been asked not to continue as casual labour w.e.f. 1995.

Mst: Alcedul Ali

4. JURISDICTION:-

The applicant further declares that the subject matter of this case is within the jurisdiction of the Central Administrative Tribunal, Guwahati.

5. LIMITATION:-

This application is made within prescribed time under section 21 of the Central Administrative Tribunal Act, 1985.

6. FACTS OF THE CASE:-

6.1. That your applicant was working as casual labour under the Telecommunication Department at Rangia under the Sub-Divisional Officer since 1992 continuously, but he was asked not to continue by the end of 1995. The applicant worked as under under the S.D.O., Telephone, J.T.O., Rangia and A.E. Borjhar, Telephone:-

1991 - 330 days under A.E. Borjhar, Telephone
 1992 - 254 days under S.D.O., Telephone, Rangia
 1993 - 240 days under S.D.O. Telephone, Rangia and J.T.O., MTC, Mongaldoi.
 1994 - 221 days under S.D.O. Telephone, Rangia.



6.2. That under the various schemes issued by the Central Government for regularisation of the casual labour in Telecommunication Department, the casual labour who performed 240 days in a year and now 220 days he is eligible for regularisation of his service. In the instant case colleagues of the applicant have already been regularised in their service.

M. Aledul Ali

3.

6.3. That your applicant while he was in service the S.D.O., Telephone, Rangia vide his letter No.E-5/CON/94-95/1 dated 8.4.94 asked the applicant to furnish his working particulars and documents for regularisation of his service.

Annexure-1 is the copy of the letter dated 8.4.94 issued by the S.D.O. Telephone, Rangia asking to furnish working particulars from the applicant.

6.4. That ^{it may be mentioned that} your applicant submitted his working particulars since January, 1991 to December, 1993 in the office of the S.D.O., Phones, Rangia and the S.D.O. send the same to the General Manager, Telecom, Kamrup Telecom District, Ulubari, Guwahati vide letter NO.E-5/94-95/12 dated 23.11.94. Copy of the forwarding letter of the working particulars of the applicant is available in the office of the General Manager, Telecom, Kamrup Telecom District, Ulubari, Guwahati-7 but the same is not available with the applicant.

6.5. That the applicant begs to state that again he on receipt of Annexure-1 submitted his working particulars since January, 1994 to October, 1994 which was duly sent to the General Manager, Telecommunication, Kamrup Telecom District, Ulubari Guwahati-7 through proper channel on November, 1999.

Md. Alidh Ali

Contd.....*

4.

Annexure-2 is the photocopy of the said letter with working particulars of the applicant dated November, 1999.

6.6. That thereafter your applicant having no reply to his representation as well as the submission of his working particulars he submitted another representation dated 29.8.2000 directly to the General Manager, Telecommunication, Kamrup Telecom District Ulubari, Guwahati-7 stating that he has been working as Casual Mazdoor since 1991 under S.D.O. Telephone, Rangia till 1994. After 1994 in response to Annexure-1 he submitted of his working particulars on 23.11.94 and he requested the General Manager, Telecommunication, Kamrup Telecom District, Ulubari to consider his case for regularisation as permanent Mazdoor.

Annexure-3 is the photocopy of the said representation dated 29.8.2000 submitted by the applicant.

6.7. That your applicant begs to state that until now no reply has been given to his representation though the applicant submitted his working particulars to the General Manager, Telecom, Guwahati through S.D.O., Phones, Rangia and as such he has been compelled to file this application before this Hon'ble Tribunal to consider the case of the applicant for regularisation of his service w.e.f. 1991.

Md. Abdur Rehman

6.8. That your applicant begs to state that similarly situated persons who worked with the applicant

5.

after joining later on have been regularised but the applicant's case have not at all been considered for regularisation as Mazdoor reason is best known to the authorities and hence he compelled to approach this Hon'ble Tribunal for the ends of justice.

6.9. That apart from filing the representation giving working particulars the applicant approached the S.D.O., Phone, Rangia as well as the office of the General Manager, Telecom, Kamrup Telecom District, Ulubari, Guwahati-7 to know about the fate of his representation and his case for consideration he was sympathetically informed verbally that the cases of other Mazdoor similarly situated with him have been regularised, so his case will also be considered for regularisation favourably. Therefore, the applicant on good faith has been waiting for result of regularisation of his service but uptill now nothing has been done for regularisation of the service of the applicant and hence the applicant has been compelled to approach this Hon'ble Tribunal for seeking justice.

6.10. That your applicant begs to state that the Hon'ble Tribunal has allowed several cases by directing the Telecommunication authorities to regularise the services of the casual Mazdoor who have completed 240 days in a year and as such the applicant's case stands at par that those casual Mazdoors who have been regularised by the Department as per Judgment and order passed by this Hon'ble Tribunal in several similar cases.

Md. Abdur Rehman

6.

6.11. That those judgments which have been referred in the preceding paragraph will be placed before this Hon'ble Tribunal at the time of hearing of the case.

6.12. That it is worth mentioning in this connection that the Govt. of India is going to hand over Telecom Department to a Corporation on 1.10.2000 and as such, the authority has issued various instructions as per Govt. direction to regularise the services of the casual labourers those who have been engaged before 1.8.1998 and worked for 240 days in a year.

6.13. That the Deputy General Manager(Admn) office of the C.G.M.T., Ulubari, Guwahati has issued a letter No. ESTT-9/12/JRT/3 dated 27.7.2000 to the Telecom District Manager, Jorhat enquiring the status of 88 casual labourers who have completed 240 days in a year preceding years to 1.8.98. This shows that the Department has decided to regularise the services of the casual labourers those have completed 240 days in a year prior to 1.8.98.

Annexure-4 is the photocopy of the letter No. ESTT.9/12/JRT/3 dt. 27.7.2K.

6.14. That in the instant case the conditions required at Annexure-4 have been fulfilled by the applicant and as such his service can be regularised

Md. Herul Ali

- 6(A) -

by giving direction to the respondents particularly the Chief General Manager, Telecom, Ulubari, Guwahati-7.

7. GROUND FOR RELIEF WITH LEGAL PROVISIONS:-

7.1. For that the applicant having served more than 240 days in a year continuously since 1991 till 1995 he ought to have been regularised by the respondents as Mazdoor w.e.f. 1999.1991. *See*

7.2. For that inspite of having submitted his working particulars asked by the respondents the respondents did not care to consider his case for regularisation in his service till date.

7.3. For that the respondents assuring the applicant that his similarly situated cases have already been regularised as per judgment and order passed by the Hon'ble Tribunal, the applicant's case will also be considered favourably.

7.4. For that the respondents having not regularised the services of the applicant on the basis of judgment and order passed by the Hon'ble Tribunal has seriously discriminated the case of the applicant and as such it is a fit case for giving appropriate direction of the respondents to consider his case for regularisation.

7.5. For that the action of the respondents against the violation of principles of natural justice and fair-play and hence it is a fit case for giving

Md. Abdur Rehman

7.

appropriate direction passed by this Hon'ble Tribunal for regularisation of the service of the applicant..

8. DETAILS OF THE REMEDIES EXHAUSTED:-

The applicant declares that he filed several representations before the authorities for regularisation of his service which have been mentioned in the head facts of the case but the authorities/respondents have not yet considered his case for regularisation and hence he approached this Hon'ble Tribunal.

9. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURTS/TRIBUNAL:-

The applicant declares that no case is filed or pending in any Court or Tribunal regarding the present case.

10. RELIEF SOUGHT FOR:-

Under the facts and circumstances of the case narrated above the applicant prays for granting following reliefs to the applicant:-

- i) to regularise the service of the applicant as Mazdoor w.e.f. 1991.
- ii) respondents be directed to regularise the services of the applicant as Mazdoor w.e.f. 1991.
- iii) respondents be directed to regularise the services of the applicant as Mazdoor as done in similarly situated case.
- iv) any other relief/reliefs entitled to the applicant.

Md. Abdul Ali

11. INTERIM RELIEF IF ANY PRAYED FOR:-

In view of the facts and circumstances,
it is further prayed that the applicant
be allowed to join in his post of Mazdoor.

12. DETAILS OF POSTAL ORDERS:-

1. Postal Order No. 2G 502921
2. Date : 25/9/2000
3. Issued by:- Post Master
4. Payable at: Guwahati.

13. LIST OF ENCLOSURES:-

As per Index.

Verification.....

Md. Abdur Rehman

9.

VERIFICATION

I, Md. Abdul Ali Son of Late Umar Ali resident of Hangalpara, P.O. Hangalpara, P.S. Sipajhar, District, Darrang, Assam, do hereby verify and declare that the statements made in paragraphs 1, 2, 5, 6-1, 6-6, 6-7, 6-8, 6-9, are true 6-10, 6-4, 9 to my knowledge and those made in paragraphs 3, 6-2, 6-3, 6-4, 6-5, 8 are being matter of records true to my information derived therefrom which I believe to be true and the rests are my humble submissions made before this Hon'ble Tribunal.

And I hereunto set my hand to this verification on this the 20th day of September, 2000 at Guwahati.

Md. Abdul Ali

Signature.

Annexure-1

DEPARTMENT OF TELECOMMUNICATION

To,

Md. Abdul Ali,
C/o Syed Abed Ali

No.E-5/Con/94-95/1 dated at Rangia the 8.4.94.

Sub:- Working particulars and documents
in respect of Md. Abdul Ali.

This is to intimate you that your particulars
and documents were forwarded to the TDM/GM vide this
office letter No.E-5/93-94/26 dated 27.1.94.

But the A.E./Admn to TDM, Guwahati has
raised the following points. So you are required to
go through the points and submit the particulars for
onward transmission to TDM, Ghy.

- (1) The working particulars for 1991 is not submitted.
- (2) In the 1992 he was working only for 221 days. This
is less than 240 days in the year. Hence to submit
the particulars for 240 days.
- (3) In 1993 only for 45 days particulars are submitted
which is not sufficient. Hence asked to submit the
full particulars.
- (4) In 1994 no particulars are submitted.

Hope you are asked to go through the above
points and to submit the particulars as directed above.

SD/- Illegible,
Sub-Divisional Officer,
Phone, Rangia.

Altered by
Barhuri Seal
Advo.Care
22/9/2000

To,

- 11 -

Attention - 2

The G.M. Telecom,
Kamrup Telecom District,
Ulubari, Guwahati-7.

(Through proper channel)

Dtd. at Rangia the..... Nov'99

Sub.:-

Working particulars in respect of Md. Abdul Ali,
working under A.C.G.-17 Since January'91 to
October'94.

Sir,

Most respectfully, I beg to intimate you about my working particulars since January'91 to October'94 as required from office for setting my regularisation case as follows.

Total working days in 1991- 330 days,
under A. E. Barjhar Telephone Xge.

Total working days in 1992- 254 days,
Under S.D.O.T. Rangiya.

Total working days in 1993- 240 days,
Under S.D.O.T. Rangiya and J.T.O.
Mtc. Mangaldoi.

Total working days in 1994- 221 days,
under S.D.O.T. Rangiya.

That Sir, Covering the entire period since January'91 to December '93. I did submit my working particulars in the S.D.O. Phones Office, Rangia, which was duly sent to you office vide E-5/93-94/26 dtd. 27-1-94.

And again after receiving the letter from S.D.O. Phones, Rangia in April 1994. (letter No. E-5/Case/94-95/1 dtd Rangia the 8-4-94) I had submitted many working particulars since January 1994 to October'94 which was duly sent to your office vide S.D.O. Phones Rangia letter No E-5/94-95/12 dtd 23-11-94.

That Sir inspite of submitting all necessary particulars from my side in proper way and after passing a long period of more than 3 (three) Years, my case has been lying unsettled upto now, while some other A.C.G-17 workers Junior to me, have been made regular.

I, therefore, most cordially request you to kindly look into the matter, and do the needful to consider my case sympathetically, making a very poor law grouped worker regular, for which act of your kindness, I shall remain ever grateful to you.

Copy to:- 1) S.D.O. phones, Rangia
for his kind information.

Yours faithfully,

Md. Abdul Ali.

Attest by
Barjari Seal.

Advocate.

22/9/2000.

To,

The General Manager, Telecom.
Kamrup Telecom District,
Ulubari, Guwahati- 781007.

Dated at Guwahati the 29th August'2000.

Sub:- Prayer for posting in T.S.M. Cadre under
your control.

Sir,

With due respect I would like to state the following few lines for your kind consideration and sympathetic order.

That Sir, I was serving as Casual Mazdoor since 1991 under S.D.O.T/ Rangia till 1994. After 1994 onwards I was asked by the authority to stop my work. In the mean time in 1994 S.D.E. (Admn.) Office of the G.M.T/Guwahati was asked me to submit my working particulars in the Office by a letter No. E-5/Con/94-95/1 dtd. 8-4-94. As such I have submitted all my working particulars on 23-11-94 also.

But Sir, as ill luck have it I was not selected till now.

That is why Sir, Now again I have submitted all of my working particulars with this application and I fervently request you kindly to consider my case and appoint me in T.S.M. Cadre for which act of your kind consideration, I shall remain ever grateful to you.

Thanking you,

Yours' faithfully,
Md. Abdul Ali.
Vill. Hengalpara.
P.o. Hengalpart.
Dist. Kamrup (Assam).

Copy forwarded to the S.D.O.T/Rangia, for information

Attested by
Barheen Seal
Advocate.
22/9/2000.

- 00 -

Govt. of India
Department of Telecommunications
Office of the Chief General Manager Telecom.
Assam Telecom Circle, Guwahati-781 007

No. ESTT-9/12/JRT/3

Dated at Guwahati the 27/07/2000

To,

Sri P. C. Tiwari,
Telecom District Manager,
Jorhat

Sub:-

Grant of Temporary Stays to Casual Labourers

Ref:-

Your letter No. X-1 CON/Part-II/2000-2001/24 Dated 6-7-2000.

Kindly refer to your above cited letter under which the result of the verification by committee was communicated to this office along-with analysis.

It emerged from the above report that 88 casual labourers had completed 240 days in any preceding years even though they were not in service as on 01-08-1998. The report however is silent about the present status of these casual labourers. It is understood that none of them is working as on date too. You are therefore, requested to kindly confirm the above position.

This is urgent.

31.8.98
9.9.00
Mallesh Shukla
(Mallesh Shukla)
Deputy General Manager (Admn)

Copy to:-

1. The GM/Dibrugarh,
2. The GM/Guwahati and
3. The TDM/Bongaigaon

| They are also requested to submit similar
| report covering the casual labourers who
| had completed 240 days but not available
| as on 01-08-1998.

For Chief General Manager, Assam
Telecom Circle, Guwahati-7

in any form